

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 19

IA 368/2024 IA 1806/2024 IN C.P. (IB)/501(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **POONA PETROLEUM COMPANY PRIVATE LIMITED V/s SPECIFIC ALLOYS PRIVATE LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Roshan Gaud for the Applicant in IA 368/2024 is present. Adv. Shadab Jan i/b Kunal Chheda in IA 1806/2024 is present. Adv. Gajendra A. Rajput for the Respondent No.1 is present through VC. Adv Himanshu P. Singh i/b Ethos Legal Alliance for the Respondent No.2 is present through VC.

IA 368/2024

Ld. Counsel for the Applicant seeks time contending that arguing Counsel is not available. The Ld. Counsel for the Resolution Professional informs that IA 1806/2024 is connected with IA 368/2024 and is dependent on outcome of IA 368/2024. Accordingly, can be heard thereafter. List this matter on Board on **16.05.2024**.

IA 1806/2024

The Respondent No.1 shall be at liberty to file the Reply. List this matter on Board on **16.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**